

ITEM NO.24

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16851/2023

(Arising out of impugned final judgment and order dated 03-08-2022 in CRA No. 3832/2014 passed by the High Court Of Judicature At Allahabad)

UMESH RAI @ GORA RAI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No.88321/2023-CONDONATION OF DELAY IN FILING and IA No.88322/2023-EXEMPTION FROM FILING O.T.)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Raies Ul Haq Ahmad Sikander, AOR
Mr. Sameer Rai, Adv.
Mr. Prateek Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for exemption from filing official translation is allowed.

The petitioner claims that hearing in Criminal Appeal No.3832/2014 was concluded on 04.08.2022 and in view thereof the prayer of the petitioner for bail was not attended to. The judgment was reserved on the said date but the order of 04.08.2022 has neither been uploaded online nor has been made available to

the petitioner. The petitioner has already completed 16 years 9 months and 18 days in actual custody.

The Registrar of the Allahabad High Court is directed to forthwith send a report to this Court about the proceedings of 04.08.2022 and whether any judgment in appeal has since been pronounced or not.

List on 15.05.2023.

The order be transmitted today itself to the Registrar of the Allahabad High Court.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)